

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) to (c) The Delhi Development Authority (DDA) has informed that no change has been made in the conversion scheme approved by the Ministry of Urban Development. After the conversion of flat from leasehold to freehold, the title in the flat is transferred to the allottee and DDA cannot change the title of the property thereafter.

(d) DDA has informed that 1,39,900 flats have been converted from leasehold to freehold, so far.

(e) Delhi Development Authority (DDA) has informed that there was a policy dated 18.08.1992, which provided for change in locality/floor of Self Financing Scheme (SFS) and New Pattern Registration Scheme (NPRS) flats, in deserving cases on medical ground and age consideration, with the approval of LG. However, the change of locality has been banned by Authority's Resolution No. 108/92. Both these schemes have since closed w.e.f. 31.03.2002 and 27.09.2007, respectively

Selection of model cities

1094. SHRI BASAWARAJ PATIL: Will the Minister of URBAN DEVELOPMENT be please to state:

- (a) the number of Model cities selected, the details of their names, State-wise; and
- (b) the source of money released and its impact on ground?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) and (b) The Ministry of Urban Development has not selected any model cities.

Latest position of smart cities

†1095. DR. SATYANARAYAN JATIYA:

SHRI K. R. ARJUNAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the latest position of the smart cities announced, State-wise in the country and the measures taken so far, to make them smart, including financial resources provided for the same; and
- (b) the concept of 'Smart' with reference to infrastructure, road, power, drinking water, health, education and transport in relation to (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

† Original notice of the question was received in Hindi.